

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1344/2002

Hon'ble Shri Shanker Raju, Member(J)

Friday, this the 24th day of May, 2002

J.S.Bhola
s/o Late Shri Labh Singh
r/o 1283, Dr. Mukharjee Nagar
New Delhi. .. Applicant

(By Advocate: Dr. Ajay Kumar, proxy of Shri
U.Srivastava)

Vs.
Union of India, through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Director General
Railway Health Services,
Railway Board
Rail Bhawan
New Delhi.
3. The Chief Medical Director
Headquarters Office
Baroda House
New Delhi.
4. The Chief Claims Officer
Headquarters Office
Claims Branch
NDCR Building
New Delhi. ... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Applicant, who has been serving with the respondents as Superintendent Gr.I, has sought reimbursement of the medical expenses incurred on the treatment of his wife for the period 11.3.2000 to 14.3.2000.

2. The claim of the applicant was rejected by the respondents vide their letter dated 11.6.2001 by stating that as the treatment has been taken for chronic disease on a planned basis in a private

hospital, the request for medical reimbursement could not be acceded to. Against this order applicant has preferred an appeal on 24.7.2001 which has not yet been disposed of by the respondents. (3)

3. Having regard to the claim made above, ends of justice would be met, if the present OA is disposed of at the admission stage itself, even without issuing notices to the respondents, with a direction to the respondents to treat the present OA as supplementary appeal as well as taking into consideration the appeal dated 24.7.2001 and to pass a detailed, reasoned and speaking order within four weeks from the date of receipt of a copy of this order. If the applicant is still aggrieved, it is open for him to approach this Court in accordance with law. I order accordingly. No costs.

Copy of this order along with a copy of the OA be sent to the respondents.

S. Raju
(Shanker Raju)
Member(J)

/rao/